

HIGH COURT OF JAMMU AND KASHMIR  
(Office of the Registrar General at Srinagar)

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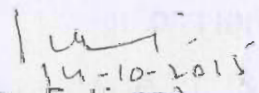
NOTIFICATION

No: 419

Dated: 14.10.2015

It is ordered that the Full Bench constituted to hear PIL No. 24/2014 filed in Jammu Wing of the High Court and OWP No.1648/2015 filed in Srinagar Wing of the High Court, in terms of Order of Hon'ble Supreme Court dated 05.10.2015 passed in case titled State of J&K & Ors. Vs. Parimoksh Seth & Etc. 'SLP (C) No. 28451-28452/2015, shall hear the case at Srinagar and Jammu Wing of the High Court following the past practice of hearing similar matters by the Hon'ble Judges in both the Wings and passing common orders. Since the matter has been listed at Srinagar Wing of the High Court the first hearing will be at Srinagar Wing of the High Court on 16<sup>th</sup> October, 2015 as has been already reflected in the Cause List of this week. Date of hearing at Jammu Wing of the High Court will be decided by the Hon'ble Full Bench.

By Order

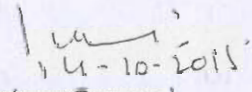
  
(Kaneez Fatima)  
Registrar General

No: 17236-43/AS

Dated: 14.10.2015

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice Muzaffar Hussain Attar,
3. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey,
4. Secretary to Hon'ble Mr. Justice Tashi Rabstan,  
....for information of His Lordship.
5. Advocate General, J&K State, Srinagar, for information.
6. Registrar Judicial, High Court of J&K, Jammu/Srinagar,  
for information and necessary action.
7.  Incharge NIC for uploading the same on website.
8. Order file.

  
Registrar General